

26.06.2020

This is an application for releasing gold and silver articles recovered as per seizure memo.

Present : None for the State.

Applicant in person with Counsel.

IO has filed his reply. Same is taken on record.

Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "*Basavva Kom Dyamangouda Patil Vs. State of Mysore*", (1977) 4 SCC 358 has held : -

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice

for the purposes of evidence.

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **gold and silver articles recovered as per seizure memo** be released to the applicant on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Dasti copy of order be given as prayed for.

श्री म नगपाल

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

26.06.2020

This is an application for releasing articles i.e. **Vehicle bearing No.DL-9CAJ-0749.**

Present : None for the State.

Applicant in person.

IO has filed his reply. Same is taken on record.

Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of ***Hon'ble High Court of Delhi*** in matter of "***Manjit Singh Vs. State***" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of ***Hon'ble Supreme Court of India*** in matter of "***Sunderbhai Ambalal Desai Vs. State of Gujarat***", AIR 2003 SUPREME COURT 638, "***General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.***" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "***Basavva Kom Dyamangouda Patil Vs. State of Mysore***", (1977) 4 SCC 358 has held : -

"59. The valuable articles seized by the police may be released to the person, who , in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **Vehicle bearing No.DL-9CAJ-0749** as per seizure memo be released to the applicant on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High Court of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Dasti copy of order be given as prayed for.

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

RECEIVE !.

COPY OF THE ORDER DATED - 26-6-2020


26/6/2020

26.06.2020

This is an application for releasing articles i.e. **Vehicle bearing No.DL-4SBS-9509 with key, mobile phone OPPO A3S along with two Sims and one purse containing driving license and Registration certificate of the aforesaid vehicle.**

Present : None for the State.

Applicant in person.

IO has filed his reply. Same is taken on record.

Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "*Basavva Kom Dyamangouda Patil Vs. State of Mysore*", (1977) 4 SCC 358 has held : -

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **Vehicle bearing No.DL-4SBS-9509 with key, mobile phone OPPO A3S along with two Sims and one purse containing driving license and Registration certificate of the aforesaid vehicle** as per seizure memo be released to the applicant on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Dasti copy of order be given as prayed for.

Copy - Recd

Balwinder
26.6.2020

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

26.06.2020

This is an application for releasing articles i.e. **Vehicle bearing No.DL-4CAU-5279.**

Present : Ld. APP for the State,

Applicant in person with Counsel.

IO has filed his reply. Same is taken on record.

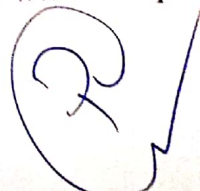
Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "*Basavva Kom Dyamangouda Patil Vs. State of Mysore*", (1977) 4 SCC 358 has held : -

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.



Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **Vehicle bearing No.DL-4CAU-5279** as per seizure memo be released to the applicant on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Dasti copy of order be given as prayed for.

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

Mit
order passed
26/6/2020

(6)

FIR No.000625/2019
PS Nangloi

26.06.2020

Present: Ld. APP for the State.
Ld. Counsel for accused.

An application has been filed on behalf of accused namely Praveen Kumar S/o Sh. Mahender Singh seeking extension of the interim bail which was granted to the accused vide order dated 11.05.2020.

Perusal of copy of order dated 11.05.2020 passed by Ld. Duty MM reveals that the accused was directed to be released on interim bail for 45 days in view of the direction passed by *Hon'ble High Court of Delhi in WP(Civil) No.2945/20, r/w WP(C) No.01/20*.

Ld. Counsel for accused submits that vide order dated 22.06.2020 passed by *Hon'ble High Court of Delhi in writ petition civil (C) No.3080/20*, the interim bail which have been granted to the accused person has been further extended by a period of 45 days from the date of the expiry of the period of interim bail.

In view of the same, the interim bail of the accused is extended for a further period of 45 days from the date of expiry of the period of the interim bail which was granted vide order dated 11.05.2020 on the same terms and conditions.

Copy of the order be given dasti to the Ld. Counsel for accused.

Copy of the order be sent to the concerned Jail Superintendent.

order sent to Jail
26.06.2020

Received copy
Rohit Kumar
26/06/2020

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

67
FIR No.000511/2019
PS Nangloi

26.06.2020

Present: Ld. APP for the State.
Ld. Counsel for accused.

An application has been filed on behalf of accused namely Praveen Kumar S/o Sh. Mahender Singh seeking extension of the interim bail which was granted to the accused vide order dated 11.05.2020.

Perusal of copy of order dated 11.05.2020 passed by Ld. Duty MM reveals that the accused was directed to be released on interim bail for 45 days in view of the direction passed by *Hon'ble High Court of Delhi in WP(Civil) No.2945/20, r/w WP(C) No.01/20.*

Ld. Counsel for accused submits that vide order dated 22.06.2020 passed by *Hon'ble High Court of Delhi in writ petition civil (C) No.3080/20*, the interim bail which have been granted to the accused person has been further extended by a period of 45 days from the date of the expiry of the period of interim bail.

In view of the same, the interim bail of the accused is extended for a further period of 45 days from the date of expiry of the period of the interim bail which was granted vide order dated 11.05.2020 on the same terms and conditions.

Copy of the order be given dasti to the Ld. Counsel for accused.

Copy of the order be sent to the concerned Jail Superintendent.

Order sent to Jail
Received copy Rohit Kumar
(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

26.06.2020

Present: Ld. APP for the State.
Ld. Counsel for accused.

An application has been filed on behalf of accused namely Praveen Kumar S/o Sh. Mahender Singh seeking extension of the interim bail which was granted to the accused vide order dated 11.05.2020.

Perusal of copy of order dated 11.05.2020 passed by Ld. Duty MM reveals that the accused was directed to be released on interim bail for 45 days in view of the direction passed by *Hon'ble High Court of Delhi in WP(Civil) No.2945/20, r/w WP(C) No.01/20*.

Ld. Counsel for accused submits that vide order dated 22.06.2020 passed by *Hon'ble High Court of Delhi in writ petition civil (C) No.3080/20*, the interim bail which have been granted to the accused person has been further extended by a period of 45 days from the date of the expiry of the period of interim bail.

In view of the same, the interim bail of the accused is extended for a further period of 45 days from the date of expiry of the period of the interim bail which was granted vide order dated 11.05.2020 on the same terms and conditions.

Copy of the order be given dasti to the Ld. Counsel for accused.

Copy of the order be sent to the concerned Jail Superintendent.

order
sent to Jail
26-06-20

Received copy
Rohit Kumar
26/06/2020

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

9

FIR No.712/2020
PS Nangloi

26.06.2020

Present: Ld. APP for the State (through CISCO Webex).
Ld. Counsel for accused / applicant.

This is an application under Section 437 of Cr.P.C on behalf of applicant/accused Sumit Sharma S/o Sh.Shyam Lal wherein it has been submitted that the accused person is in JC since 04.06.2020 and that the alleged illicit weapon/knife has been planted on the accused.

IO of this case has filed reply. Perusal of reply shows that there is allegation of under Section 25/54/59 Arms Act against the accused.

Heard.

Considering the fact that the recovery of the alleged buttondar knife has already been effected and that the accused is in custody since 04.06.2020, accused Sumit Sharma S/o Sh. Shyam Lal admitted to bail subject to furnishing of Bail Bond and two Surety Bonds in the sum of Rs.10,000/- each and further subject to the following conditions :-

1. that accused person (s) shall attend the Court as per conditions of bond to be executed ;
2. that accused person (s) shall not commit similar offence and ;
3. that accused person (s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Bail bond and Surety Bond would be accepted **only after verification** through IO of this case.



(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

26.06.2020

This is an application for releasing articles i.e. **the 67 Piece of Saree.**

Present : None for the State.

Applicant in person with Counsel.

IO has filed his reply. Same is taken on record.

Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of **Hon'ble High Court of Delhi** in matter of "**Manjit Singh Vs. State**" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of **Hon'ble Supreme Court of India** in matter of "**Sunderbhai Ambalal Desai Vs. State of Gujarat**", AIR 2003 SUPREME COURT 638, "**General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.**" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "**Basavva Kom Dyamangouda Patil Vs. State of Mysore**", (1977) 4 SCC 358 has held : -

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

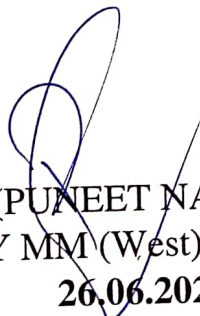
60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

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now
2/735/18
26/6/20

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **the 67 Piece of Saree** as per seizure memo be released to the applicant on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Dasti copy of order be given as prayed for.


(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

11

-1-

FIR No.248/2020
PS Paschim Vihar East

26.06.2020

This is an application for releasing articles i.e. **Mobile phone make REAL ME-1 (OPPO)**, bearing IMEI No.869003033905278.

Present : None for the State.

Applicant in person.

IO has filed his reply. Same is taken on record.

Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of **Hon'ble High Court of Delhi** in matter of "**Manjit Singh Vs. State**" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of **Hon'ble Supreme Court of India** in matter of "**Sunderbhai Ambalal Desai Vs. State of Gujarat**", AIR 2003 SUPREME COURT 638, "**General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.**" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "**Basavva Kom Dyamangouda Patil Vs. State of Mysore**", (1977) 4 SCC 358 has held : -

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice

for the purposes of evidence.

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **Mobile phone make REAL ME-1 (OPPO)**, bearing **IMEI No.869003033905278** as per seizure memo be released to the applicant on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Dasti copy of order be given as prayed for.

Indu

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

26.06.2020

Present: Ld. APP for the State.
Ld. Counsel for accused / applicant.

This is an application under Section 437 of Cr.P.C on behalf of applicant/accused Gurmail @ Gurpreet S/o Late Sh. Sohan Singh wherein it has been submitted that the accused person is in JC since 11.06.2020 and that the alleged illicit weapon/ Desi Katta has been planted on the accused.

IO of this case has filed reply. Perusal of reply shows that there is allegation of under Section 25/54/59 Arms Act against the accused.

Heard.

Considering the fact that the recovery of the alleged desi katta/illicit weapon has already been effected and that the accused is in custody since 11.06.2020, accused Gurmail @ Gurpreet S/o Late Sh. Sohan Singh admitted to bail subject to furnishing of Bail Bond and two Surety Bonds in the sum of Rs.10,000/- each and further subject to the following conditions :-

1. that accused person (s) shall attend the Court as per conditions of bond to be executed ;
2. that accused person (s) shall not commit similar offence and ;
3. that accused person (s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Bail bond and Surety Bond would be accepted **only after verification** through IO of this case.

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

16

FIR No.455/2020
PS Moti Nagar

26.06.2020

Present: Ld. APP for the State,
~~Applicant with counsel~~
IO in person.

Counsel for applicant

Report received whereby IO submits that he has no objection if the articles are released. Heard on the application. Let the said articles which were seized during the personal search of the accused, mentioned above be released to him as per personal search memo after completion of necessary formalities.

Copy be given dasti as prayed.

*Order copy
Recd
A. K. Sharma
26/06/20*

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

(H)

-1-

FIR No.009838/2020
PS Punjabi Bagh

26.06.2020

This is an application for releasing articles i.e. **Vehicle bearing No.DL-6SAT-2375.**

Present : None for the State.

Son in law/Legal Heirs of the deceased owner namely Late Sh. Kishori Lal in person with counsel.

IO has filed his reply. Same is taken on record.

Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "*Basavva Kom Dyamangouda Patil Vs. State of Mysore*", (1977) 4 SCC 358 has held : -

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **Vehicle bearing No.DL-6SAT-2375** as per seizure memo be released to the applicant on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Dasti copy of order be given as prayed for.


(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

Copy
Recd
26/06/2020

FIR No.930/2019
PS Paschim Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parveen @ Petha S/o Sh. Madan Lal seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

*Parveen
LAC
26/6/2020*


(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.126/2019
PS Paschim Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parveen @ Petha S/o Sh. Madan Lal seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.


LAC
26/6/2020


(PUNBET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.379/2019
PS Paschim Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parveen @ Petha S/o Sh. Madan Lal seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

Praveen
26/6/2020

FIR No.71/2020
PS Paschim Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parveen @ Petha S/o Sh. Madan Lal seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

[Handwritten signature]
C.A.C.
26/6/20

[Handwritten signature]
(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.323/2019
PS Mundka

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parveen Kumar S/o Sh. Mahender Singh seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

[Signature]
LAC
26/6/20

[Signature]
(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020323/

FIR No.317/2019
PS Mundka

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parveen Kumar S/o Sh. Mahender Singh seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

Copy received
Sharma
LAC
26/6/20

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.05892/2020
PS Hari Nagar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parveen Kumar S/o Sh. Om Prakash seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

Copy received
26/6/20
LAC

FIR No.002585/2020
PS Punjabi Bagh

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parveen Kumar S/o Sh. Om Prakash seeking interim bail.

Heard.

In view of the recommendation passed by the **Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli**, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

Copy received
26/6/20
LAC

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.154/2019
PS Nihal Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Karam Singh @ Santi S/o Sh. Ronak Singh seeking interim bail.

Heard.

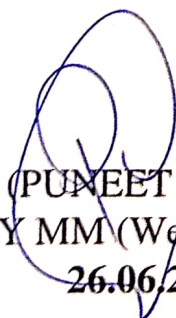
In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

Sharma
LAC
26/6/2020


(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.743/2019
PS Nihal Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parvesh S/o Sh. Ganga Prasad seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

[Signature]
LAC
26/6/2020

FIR No.728/2019
PS Nihal Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parvesh S/o Sh. Ganga Prasad seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

Parvesh
Ute
26/6/2020

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.541/2019
PS Nihal Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parvesh S/o Sh. Ganga Prasad seeking interim bail.

Heard.

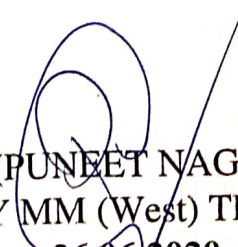
In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.


Ld. LAC
26/6/2020


(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.354/2019
PS Nihal Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parvesh S/o Sh. Ganga Prasad seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

Parvesh
LAC
26/6/2020

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.572/2019
PS Nihal Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parvesh S/o Sh. Ganga Prasad seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

[Signature]
LAC
26/6/2020

[Signature]
(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.259/2019
PS Nihal Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parvesh S/o Sh. Ganga Prasad seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

Parvesh
LAC
26/6/2020

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.554/2019
PS Nihal Vihar

26.06.2020

Present: Ld. APP for the State.
Ld. LAC for accused.

An application has been filed on behalf of the accused namely Parvesh S/o Sh. Ganga Prasad seeking interim bail.

Heard.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be released on interim bail for a period of 45 days from the date of his release from custody on furnishing bail bond in a sum of Rs.10,000/-.

Copy of the order be sent to concerned jail superintendent.

Accused is directed to surrender himself before the concerned Jail Superintendent after the expiry of the period of 45 days from the date of his release from custody.

Copy of the order be given dasti to Ld. LAC for accused.

[Handwritten signature]
LAC
26/6/2020

[Handwritten signature]
(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

FIR No.1452/2019
PS Paschim Vihar East

26.06.2020

Present: Ld. APP for the State.
Ld. Counsel for accused/applicant.

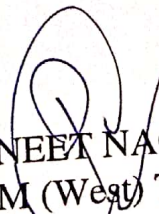
This is an application under Section 437 of Cr.P.C on behalf of applicant/accused Alok @ Annu @ Nannu wherein it has been submitted that the accused person is in JC since 17.03.2020 and that charge sheet has already been filed.

Heard.

Considering the fact that the charge sheet / final report has already been filed, no purpose would be served in keeping the accused behind bars. Consequently, accused Alok @ Annu @ Nannu is admitted to bail subject to furnishing of Bail Bond and Surety Bond in the sum of Rs.15,000/- each and further subject to the following conditions :-

1. that accused person (s) shall attend the Court as per conditions of bond to be executed ;
2. that accused person (s) shall not commit similar offence and ;
3. that accused person (s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Bail bond and Surety Bond would be accepted **only after verification** through IO of this case.


(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020



26.06.2020

Present: Ld. APP for the State.
Ld. Counsel for accused/applicant.

This is an application under Section 437 of Cr.P.C on behalf of applicant/accused Alok @ Annu @ Nannu wherein it has been submitted that the accused person is in JC since 17.03.2020 and that charge sheet has already been filed.

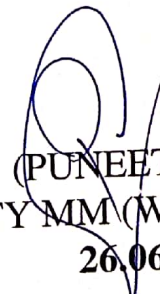
Heard.

Considering the fact that the charge sheet / final report has already been filed, no purpose would be served in keeping the accused behind bars. Consequently, accused Alok @ Annu @ Nannu is admitted to bail subject to furnishing of Bail Bond and Surety Bond in the sum of Rs.15,000/- each and further subject to the following conditions :-

1. that accused person (s) shall attend the Court as per conditions of bond to be executed ;
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Bail bond and Surety Bond would be accepted **only after verification** through IO of this case.

copy received
10/2/2020
26-06-2020


(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

26.06.2020

Present: Ld. APP for the State.
Ld. Counsel for accused/applicant.

This is an application under Section 437 of Cr.P.C on behalf of applicant/accused Alok @ Annu @ Nannu wherein it has been submitted that the accused person is in JC since 17.03.2020 and that charge sheet has already been filed.

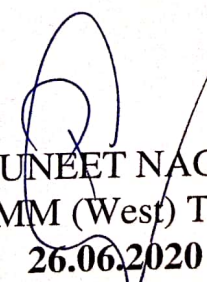
Heard.

Considering the fact that the charge sheet / final report has already been filed, no purpose would be served in keeping the accused behind bars. Consequently, accused Alok @ Annu @ Nannu is admitted to bail subject to furnishing of Bail Bond and Surety Bond in the sum of Rs.15,000/- each and further subject to the following conditions :-

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3. that accused person (s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Bail bond and Surety Bond would be accepted **only after verification** through IO of this case.

Copy received
10/11/20
12-759/17


(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020